

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 32**

**IA 30/2024 in C.P. (IB)/4738(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES:    **PLASTIBLENDS INDIA LTD V/s NEO CORP**  
**INTERNATIONAL LTD**

Section 66(1) & 9 of the Insolvency and Bankruptcy Code, 2016 &  
Application under any other provisions- IBC

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**ORDER**

**IA 30/2024 in C.P. (IB)/4738(MB)2018**

- 1) Mr. Yashwardhan Tiwari, Ld. Counsel for the Applicant, Mr. Manu Aggarwal, Ld. Counsel for the Respondent No. 1 and Ms. Kajal Jain, Ld. Counsel for the Respondent No. 2 are present.
- 2) Counsel for the Respondents seek some time to file and place on record Affidavit in Replies. Time is allowed.
- 3) Affidavit in Replies be filed and placed on record well before the adjourned date thereby duly serving copies thereof to the other side well in advance.

4) Stand over to 21.05.2024, for further consideration and hearing. Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date so that the matter can be proceeded further on the next date of hearing.

Sd/-

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare